

Prices of foodgrains

676. SHRI A. ELAVARASAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the prices of foodgrains have increased despite availability of surplus stocks in excess of the storage capacity in the country;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the corrective steps taken to control prices of foodgrains?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) No Sir. Prices of wheat and rice in the country during the last two years are stable. Details of wholesale prices of wheat and rice at important centres are given in Statement (See below).

(c) To control prices of wheat and rice in the open market, Government has allocated 10 lakh tonnes of wheat and 10 lakh tonnes of rice to State Government for distribution among retail consumers under Open Market Sale Scheme (OMSS). In addition, 15 lakh tonnes of wheat has been allocated to FCI for tender sale to bulk consumers under OMSS. These allocations have been made for the period October, 2011 to September, 2012. The Government has also allotted additional quantity of 50 lakh tonnes of foodgrains to BPL families in the month of May, 2011 and 50 lakh tonnes of foodgrains in the month of August, 2011 for APL families to make available additional subsidized foodgrains to these families.

Statement

Wholesale prices of wheat and rice at important centres during last year

(In Rs./quintal)								
Month	Delhi		Mumbai		Chennai		Hyderabad	
	Wheat	Rice	Wheat	Rice	Wheat	Rice	Wheat	Rice
1	2	3	4	5	6	7	8	9
Sep., -09	1160	1750	1400	1575	1800	1900	1580	1600
Dec., -09	1365	2000	1750	1725	1972	1900	1700	1500

1	2	3	4	5	6	7	8	9
Mar.,-10	1350	1975	1550	1775	1950	1800	1600	1500
Jun.,-10	1230	1950	1475	1650	2000	1800	1667	1633
Sep.,-10	1230	1880	1520	1850	2100	1800	1800	1667
Dec.,-10	1320	1975	1763	1850	2230	1900	1988	1667
Mar.,-11	1245	1950	1575	1850	2100	1900	1733	1767
Jun.,-11	1190	1925	1525	1800	2000	1900	1783	1733
Sep.,-11	1180	1975	1645	1850	2000	1900	1767	1750

Violations of Chartered Accountant Act

677. SHRI PIYUSH GOYAL : Will the Minister of CORPORATE AFFAIRS be pleased to state :

- (a) whether it is a fact that some multinational firms have violated certain clauses of the Chartered Accountants Act;
- (b) if so, the details thereof;
- (c) whether Government has initiated any investigation against such violations;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether Government has taken steps to prevent such violations;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

THE MINISTER OF CORPORATE AFFAIRS (SHRI M. VEERAPPA MOILY): (a) to (c) Some instances of violations have come to the notice of the Institute of Chartered Accountants of India (ICAI) which is examining the same. ICAI is itself competent to decide on these violations without referring to the Central Government. However, no specific firm-wise violations by multinational firms (stating exactly which sections have been violated by which firm) have been brought to the notice of the Government.

(d) to (h) Does not arise in view of the above.